

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28310/2019

(Arising out of impugned final judgment and order dated 06-09-2019 in SA No. 64/2013 passed by the High Court Of Judicature At Allahabad)

UPENDRA KUMAR

Petitioner(s)

VERSUS

SANGEETA @ BABLI

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Lenin Raj K., Adv.
Mr. Varun Singh, Adv.
Ms. Deepika Kalia, Adv.
Mr. M. Singh, Adv.
Ms. Nishtha Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice for the limited purpose of
exploring the possibility of settlement, if any,
returnable in three weeks.

Dasti, in addition, is permitted.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

